IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE

HON'BLE SHRI JUSTICE VIVEK RUSIA

&

HON'BLE SHRI JUSTICE ANIL VERMA ON THE 25th OF JANUARY, 2024

CRIMINAL APPEAL No. 1111 of 2024

BETWEEN:-

INDER SINGH S/O BHAWAR JI, AGED ABOUT 45 YEARS, OCCUPATION: AGRICULTURE R/O MOR KA KHEDA TEHSIL TARANA DISTT. UJJAIN (MADHYA PRADESH)

....APPELLANT

(SHRI SATISH YADAV, LEARNED COUNSEL FOR THE APPELLANT.)

AND

THE STATE OF MADHYA PRADESH STATION HOUSE OFFICER THROUGH POLICE STATION MAKDON DISTT. UJJAIN (MADHYA PRADESH)

....RESPONDENTS

(SHRI AMIT RAWAL, LEARNED GOVT. ADVOCATE FOR THE RESPONDENT/STATE.)

This appeal coming on for hearing on admission this day, **Justice Vivek Rusia** passed the following:

ORDER

Learned counsel for the appellant submits that the appellant was convicted on 11.1.202 and on 18.1.2024 he has expired in jail.

On a direction given by this Court to obtain instructions from the jail authorities about the death of the appellant, learned Govt. Advocate has verified the factum of death of the appellant in jail on 18.1.2024.

In view of the above, this appeal stands dismissed as abated.

(VIVEK RUSIA) JUDGE (ANIL VERMA) JUDGE

Alok

